



J&K HIGH COURT LEGAL SERVICES COMMITTEE, JAMMU.

NOTIFICATION

The High Court Legal Services Committee is organising next National Lok Adalat on **12th December, 2020** in both the wings of Hon'ble High Court, as per the schedule issued by J&K SLSA letterNo. SLSA/LS/2020/NLA/1397_99 dt. 03.12.2020. The following types of cases(Pre-Litigation and Pending) may be taken up for settlement in the National Lok Adalat:-

It is notified for all the concerned that the following types of cases pending before the Hon'ble High Court wing Jammu shall be taken up before the National Lok Adalat on **12th December, 2020** :-

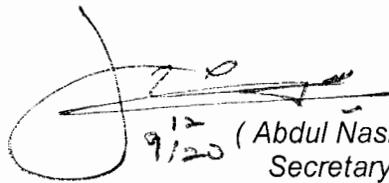
- (i) Criminal Compoundable offence
- (ii) NI Act cases under Section 138
- (iii) Bank Recovery cases
- (iv) MACT cases
- (v) Matrimonial disputes
- (vi) Labour disputes
- (vii) Land Acquisition cases
- (viii) Service Matters relating to pay and allowances and retiral benefits)
- (ix) Electricity and water Bills(excluding non-compoundable)
- (x) Revenue cases(pending in District Courts and High Courts)
- (xi) Other Civil cases(rent easmentary rights, injunction suits, specific performance suits) etc.

Any person/litigant interested in settlement of his/ her case/dispute through the Lok Adalat may approach with the title and number of the case, if the case is:-

Pending before High Court wing Jammu	i) Registrar Judicial High Court wing Jammu ii) Secretary HCLSC, Front Office Jammu
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by or before **12th December, 2020.**

HCLSC/329/JMU/2020
Dt-09-12-2020


9/12 (Abdul Nasir)
Secretary
J&K High Court Legal
Services Committee

Copy to :-

1. Incharge e.court, High Court of J&K Jammu for information with the request to upload the Notification on the website.